

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IA/1140/ND/2024 in IB/743/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Prakash Kaur	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Pradeep Pandey, Proxy Amod K Dalela for Applicant Indian Bank
For the RP	: RP, Pooja Damir Miglani

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1140/ND/2024 in IB/743/ND/2023:-

The RP is present through VC and submitted that service through paper publication has been effected and proof of service is filed, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps upload the same on the DMS portal.

List the matter on **10.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)